

HIGH COURT OF UTTARAKHAND, AT – NAINITAL
OFFICE MEMORANDUM

No. 62/37-I/UHC/Vig. Cell/2020 Dated: December 22nd, 2020.

Sri Prashant Joshi, District Judge, Dehradun, against whom, disciplinary proceeding is contemplated, with regard to following charges, is put under suspension with immediate effect:

- (i)** That to attend the camp court at Mussoorie, he was supposed to use his official vehicle allotted to him bearing registration no. UK-07-GA-3333, but to attend the camp court on 21.12.2020 & 22.12.2020, he travelled from Dehradun to Mussoorie from a private vehicle Audi Q7 4.2 TDI bearing registration no. UK-07-AJ-9252.
- (ii)** That on the said Audi car, whose owner is Mr. Kewal Krishan Soin, official board of District Judge, Dehradun was fitted, which may be intended to protect the owner and the occupants of the car from nefarious activities.
- (iii)** That against Mr. Kewal Krishan Soin, the owner of the said Audi car, an FIR No. 94/2020 under Section 420, 467, 468, 471 & 120-B IPC is registered at Police Station Rajpur, District Dehradun and to quash the said FIR, a Writ Petition (Criminal) is pending before the Hon'ble High Court.
- (iv)** That said Audi car fitted with official board of District Judge, Dehradun was placed outside the High Court Guest House, Mussoorie, where the camp court is usually held.
- (v)** That aforesaid act and conduct of Sri Prashant Joshi touches upon his integrity, amounts to grave misconduct and is in violation of Rule 3(1), 3(2), and Rule 30 of the Uttarakhand Government Servants' Conduct Rules, 2002. Said conduct is unbecoming of a Judicial Officer.

2- Sri Prashant Joshi, District Judge, Dehradun, during the period of his suspension, get half of his salary payable on the date of suspension as subsistence allowances along with dearness allowance, in accordance with provisions of subsidiary rule 53 of F.H.B. Part-2 to 4 and Government Orders issued in this behalf from time to time. Other compensatory allowances shall be admissible subject to the condition that expense is being actually incurred by him, for which, such compensatory allowances are admissible.

3- Payment as mentioned under para-2, shall be made, only when Sri Prashant Joshi, will furnish a certificate, that he is not indulged in any employment, business etc.

4- During the period of suspension and until further orders, Sri Prashant Joshi shall remain attached with the District Judgeship's headquarter Rudraprayag and he shall not leave the station without obtaining the prior permission of the Hon'ble Court.

By Order of Hon'ble the Acting Chief Justice

Sd/-
(Hira Singh Bonal)
Registrar General

No. 5622/37-I/UHC/Vig. Cell/2020 Dated: December 22nd, 2020.

Copy to:-

1. P.P.S. to Hon'ble the Acting Chief Justice.
2. P.S.(s) to Hon'ble Judges of this Court with the request to place it before Hon'ble Judges.
3. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun
4. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
5. The Accountant General, Uttarakhand, Mahalekhakar Bhawan, Kaulagarh, Dehradun.
6. Director, Directorate of Treasuries, Pension & Entitlements, Uttarakhand, 23- Laxmi Road, Dalanwala, Dehradun.
7. Chief Treasury Officer, Dehradun.
8. 1st Additional District Judge, Dehradun with a request to serve the said Office-Memo to the officer concerned and to submit compliance report to this office.
9. Officer concerned.
10. Guard file/Assistant concerned.

Assistant Registrar
Admin. A